

(b) if so, the details in this regard; and

(c) whether the amount so far sanctioned has been fully utilised and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Intezlm Relief to Bhopal Gas Victims

9762. SHRIJANARDHANAPOOJARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of persons identified as victims of Bhopal gas tragedy as on 31st March, 1990 and have been declared eligible to receive Rs. 200 per month as interim relief;

(b) the number of such persons who are actually being paid the interim relief; and

(c) the time by which all the affected persons will be paid interim relief, if not, already?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (c). All persons resident in the 36 severally affected municipal wards of Bhopal at the time of the disaster are eligible to receive interim relief of Rs. 200/- per month. Identification of eligible persons is under way and disbursement of relief will be made immediately thereafter.

Resumption of Delhi-Rajkot-Delhi Flights

9763. SHRI BALVANT MANVAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have received any requests for resuming Delhi-Rajkot-Delhi flights;

(b) if so, details thereof;

(c) when it is proposed to resume this flight;

(d) what are the other places where flights have also been cancelled; and

(e) when these flights will be resumed?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Requests for resumption of Delhi-Rajkot-Delhi flights have been received from the Rajkot Chamber of Commerce Rajkot.

(c) to (e). The following city pairs have been delinked by India Airlines after the 20th of November, 1989:—

- (1) Lucknow-Ahmedabad
- (2) Patna-Ahmedabad
- (3) Calcutta-Ahmedabad
- (4) Calcutta-Gorakhpur
- (5) Varanasi-Gorakhpur
- (6) Delhi-Dhaka
- (7) Patna-Kathmandu
- (8) Calcutta-Varanasi
- (9) Calcutta-Jaipur
- (10) Varanasi-Jaipur
- (11) Udaipur-Rajkot
- (12) Delhi-Port Blair

- (13) Bhubaneswar-Port Blair
- (14) Bangalore-Madurai
- (15) Bangalore-Trichy
- (16) Bombay-Bhubaneswar
- (17) Delhi-Visakhapatnam
- (18) Raipur-Visakhapatnam
- (19) Goa-Trivandrum
- (20) Delhi-Imphal
- (21) Delhi-Gorakhpur
- (22) Kanpur-Gorakhpur

Due to suspension of operation of Airbus A-320 aircraft, Indian Airlines is at present facing acute capacity constraint. Restoration/resumption of flights mentioned above would depend upon the availability of adequate capacity and traffic demand.

[*Translation*]

Issue of Licences for Setting up of Industries in Rajasthan

9764. PROF. RASA SINGH RAWAT: Will the Minister of INDUSTRY be pleased to state:

(a) the criteria to issue licences for setting up of new industries in private and public sector;

(b) the number of application forwarded by Rajasthan Government pending with Union Government for approval upto 31 March, 1990;

(c) whether backward areas are given any relaxation in issuing licences; and

(d) the district-wise number of applications of Rajasthan rejected during the last two years?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) The criteria adopted while examining Industrial Licence applications include priority of the industry as outlined in the Five Year Plans, the scope for further licensing taking into account the projected demand and availability of the item of manufacture, net effect on balance of payments having regard to export possibilities, locational aspects, employment potential, possibility of sub-contracting to small scale and ancillary units, and techno-economic feasibility of the project.

(b) Out of 30 applications received during the years 1987 to 1990 (upto 31.3.90) from the various State Public Sector enterprises of Rajasthan, 16 have been approved and letters of intent granted. Of the remaining 14 applications, 13 have been rejected or otherwise disposed of and one application is under process.

(c) In order to bring about rapid industrial development of backward areas, 49 industries listed as Appendix-I to Industrial Policy Statement, 1973 have been delicensed in favour of MRTP/FERA companies for locations in centrally declared backward areas. In addition, 23 more industries falling outside Appendix-I have been delicensed for MRTP/FERA companies for locations in Category 'A' backward areas. MRTP/FERA companies are permitted to set up non-Appendix-I industries with 60 per cent export obligation in non-backward areas. However, no export obligation is imposed on industries set up in Category 'A' backward districts and 25 per cent in Category 'B' and 'C' districts.

Non-MRTP/non-FERA companies are exempted from the licensing provisions of the Industries (Development and Regula-